

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. 4413
TO BE ANSWERED ON 22.03.2018**

Allocation of Funds to Gujarat

4413. SHRIMATI POONAMBEN MAADAM:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Sports Authority of Gujarat has been allocated/sanctioned funds by the Union Government;

(b) if so, the details thereof for each of the last three years and the current year;

(c) the details of the work undertaken by utilising these funds in Gujarat, district-wise including Jamnagar;

(d) whether the Union Government has reviewed the said work; and

(e) if so, the outcome thereof?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS & SPORTS
{COL. RAJYAVARDHAN RATHORE (RETD.)}**

(a) & (b) The Ministry of Youth Affairs & Sports has been implementing various schemes for promotion of sports in the entire country, including Gujarat, through creation/development of sports infrastructure and conduct of annual sports competitions, etc. Proposals, as and when

received from States/UTs under these Schemes, if complete in all respects and technically feasible, are being sanctioned subject to availability of funds. No State-wise allocation of funds is made for this purpose.

Details of funds sanctioned to Sports Authority of Gujarat during the last three years is attached as Annexure – I.

(c) District-wise release of funds is not done under the sports promotional schemes of this Ministry. Therefore, district-wise details of work undertaken thereunder are not maintained by this Ministry.

(d) & (e) Review of progress of works undertaken against funds released under the sports promotional schemes of this Ministry is done through Utilization Certificates and reports of physical and financial progress, supported by recordable evidences like photographs, videos, etc., and also by periodic visits by officers of this Ministry and organizations under it. Status of utilization of funds released to the Sports Authority of Gujarat is also indicated in Annexure – I.

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) AND (d) & (e) OF
THE LOK SABHA UNSTARRED QUESTION NO. 4413 FOR 22.03.2018
ASKED BY SHRIMATI POONAMBEN MAADAM, MP, REGARDING
ALLOCATION OF FUNDS TO GUJARAT**

Annexure - I

Details of fund released to Sports Authority of Gujarat under the erstwhile Urban Sports Infrastructure Scheme (USIS) and Khelo India Scheme during the last three year

2014-15 : NIL

2015-16 : NIL

2016-17

(Rs. in crore)

S. No.	Particulars	Grant Sanctioned (Date)	Remarks
1.	For conducting sports competitions at District and State level (Recurring grant)	2.46 (27.09.2016)	Utilization Certificate (UC) has become due on 01.04.2017 which is awaited.
2.	Construction of Synthetic Athletic Track at Naroda, District Ahmadabad (Non-recurring grant)	7.00 (20.03.2017)	Out of Rs.7.00 crore sanctioned, Rs.2.50 crore was released as first installment, the Utilization Certificate (UC) for which will become due on 01.04.2018.

2017-18 (Position as on 28.02.2018)

(Rs. in crore)

S. No.	Particulars	Grant Sanctioned (Date)	Remarks
1.	Laying of Hockey Turf Ground at Devgadh Bariya, District Dahod	5.50 (28.07.2017)	Out of Rs.5.50 crore sanctioned, Rs.2.50 crore was released as first installment, the Utilization Certificate (UC) for which will become due on 01.04.2019.
2.	Construction of multi-purpose indoor hall at Kanpur, Vyara, District Vapi	8.00 (27.09.2017)	Out of Rs.8.00 crore sanctioned, Rs.3.00 crore has been approved for release as first installment. However, funds could not be released due to Utilization Certificate (UC) outstanding against Rs.2.46 crore released on 27.09.2016 for organizing competitions under the Khelo India Scheme.
